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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.NO. 393 OF 2013
Cuttack this the 1st July, 2013

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Shri Jaina Barik, aged about 36 years, S/o. late Rama Bark, At-Mathasahi, PO-Basudebapur, PS-Chandanpur, Dist-Puri – at present working as a Casual Chowkidar at Chemist Branch Sub Office, Puri, Archaeological Survey of India Site, At/PO-PS-Puri, Dist-Puri, Odisha

...Applicant

By Advocate(s)-Mr.B.P.B.Bahali

-VERSUS-

1. Union of India represented through
The Secretary, Ministry of Culture, Govt. of India, Shastri Bhawan, New Delhi-110 001
2. Director General, Archaeological Survey of India, Janpath, New Delhi-110 011
3. Superintending Archaeological Chemist, Archaeological Survey of India, Science Branch, Toshali Appartment, Satyangular, Bhubaneswar-07, Dist-Khurda, Odisha

...Respondents

By Advocate(s)-Mr.L.Jena



ORDER(Oral)HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri B.P.B.Bahali, learned counsel for the applicant and Shri L.Jena, learned Addl.Standing Counsel, on whom a copy of this O.A. has been served, appearing for the Respondents.

2. In this particular case, the applicant has approached this Tribunal for direction to be issued to the Archaeological Survey of India that he having been engaged as a Casual Worker and having fulfilled the required criteria and eligibility, should be given 1/30th of pay status in accordance with the Office Memorandum issued by the DoP&T, Government of India dated 7.6.1988.

3. During the course of hearing on admission, learned counsel submitted that the applicant has made a representation on 1.4.2013 to the Director General, Archeological Survey of India (Res.No.2) making a prayer for sanction of 1/30th status which is still pending for consideration. He therefore, submits that in accordance with the previous orders passed by this Tribunal in similar matters, Respondent No.2 may be directed to dispose of the representation dated 1.4.2013 filed by the applicant. Shri L.Jena, learned ACGSC has no advice about the present status of the representation.

4. After hearing the learned counsel for both the sides, I direct Respondent No.2, i.e., Director General, Archaeological Survey of India to consider and dispose of the representation dated 1.4.2013, if it is still pending consideration with him, and communicate the decision thereon through a reasoned and speaking order to the applicant, within a period of sixty days from the date of receipt of this order.



5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.
6. Send a copy of this order along with paper book of the O.A. to Respondents No. 2 by Speed Post at the cost of the applicant, for which Shri Bahali undertakes to file the postal requisites by 2.7.2013.

Free copy of this order be made over to the learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)
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